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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1687 of 2001

New Delhi, this the 31st day of July, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

P.K.Verma s/o Dr.R.K.Verma
R/o 34-D, MES Officers Enclave,
Kotwali Road,
Delhi Cantt.10

-APPLICANT

(By Advocate: Shri C.D.Singh)

Versus

1. The Secretary
Ministry of Defence (D VIG II)
South Block, Central Secretariat,
New Delhi-1

2. Engineer in Chief
Kashmir House, Rajaji Road
New Delhi-1

- RESPONDENTS

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member (Judl)

This OA has been filed by the applicant challenging his suspension order passed by the respondents. The applicant states that he was suspended w.e.f. 28.7.2000 and so far, no chargesheet has been issued to him. He also states that he has filed representations such as Annexure A-4 making an appeal for revocation of suspension but no order on his representation has been passed by the department.

2. Under these circumstances, I find that this OA can be disposed of at the admission stage itself with a direction to respondents to dispose of applicant's representation i.e. Annexure A-4 by a detailed, speaking and reasoned order within a period of two months from the date of receipt of a copy of this order. I order accordingly. Registry is directed to forward a copy of this OA alongwith the order to the respondents and respondents shall treat the applicant's OA a supplementary

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representation. After the disposal of his representation, if the applicant has still any grievance, he will be at liberty to file a fresh OA in accordance with law, if so advised.

Kulidip Singh
(Kuldip Singh)
Member (Judl.)

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